

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**  
**UNSTARRED QUESTION NO.4044**  
TO BE ANSWERED ON 17<sup>th</sup> JULY, 2019

**UNAUTHORISED USE OF DEFENCE LAND**

4044. SHRI RAHUL RAMESH SHEWALE:  
SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government is aware of unauthorised use of defence lands for golf, parks, clubs, hotels, etc. and of the poor management of leases and huge variation of records across the country and if so, the details thereof;
- (b) whether defence authorities have failed to set things right on the land management front;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the steps taken by the Government to fix responsibility on various defence authorities?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a), (b) & (c) The Ministry of Defence is managing its land as per existing land policy and related guidelines/ rules. There is strict vigil to prevent unauthorised occupation of defence land.

(d) As per the Cantonment Land Administration Rules, 1937 (CLAR), Acquisition, Custody and Relinquishment Rules 1944 (ACR Rules) and executive instructions issued by the Ministry from time to time, the responsibility of management and protection of defence land and for removal of encroachments is entrusted to various land management agencies of the Ministry. Monitoring and supervision of respective field offices is undertaken by the Service Headquarters and by Directorate General Defence Estates as the case may be and overall control is exercised by the Ministry.

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